



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या- H86816

/सी-5/95/01N.343/23

दिनांक 04-1-23
Register /E-mail

From,

Chief Environmental Officer,
Uttar Pradesh Pollution Control Board,
Lucknow.

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Sub: Regarding Joint Inspection report in compliance of Order dated 27.09.2022 in O.A. No. 343/2022 Shani Pratap Singh Versus State of Uttar Pradesh.

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal dated 27.09.2022 on matter mentioned above, the Joint Inspection report is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Enclosure: As above

Yours Sincerely,

(Dr. Ram Karan)

Chief Environmental Officer, Circle-5

Copy to:

1. Shri Pradeep Mishra, Advocate for UPPCB.
2. Chief Law Officer, UPPCB, Lucknow.
3. Regional Officer, UPPCB, Lucknow.

Chief Environmental Officer, Circle-5

Joint Inspection Report

(18-11-2022)

Of

M/S Ramshanker Brick Field (Trade Name Pradhan Brick Field -PBF)Village and
Post-Tezwapur, Block- Trivediganj, Tehsil - Haidergarh, District- Barabanki.

Shani Pratap Singh V/s State of Uttar Pradesh

(O.A. no 343/2022)

Prepared by

The joint committee of District Administration, Barabanki

And

Regional Office UP Pollution Control Board Lucknow

Constituted by

Hon'ble National Green Tribunal

(Order dated 27th September, 2022)

Joint Inspection Report of M/S Ramshanker Brick Field (Trade Name Pradhan Brick Field - PBF) Village and Post-Tezwapur, Block- Trivediganj, Tehsil - Haidergarh, District- Barabanki Compliance of Direction issued by Hon'ble National Green Tribunal in case of O.A. No. 343/2022 Shani Pratapsingh Vs State of Uttar Pradesh Reg.

Hon'ble NGT, New Delhi vide order dated 27-09-2022 in the matter of O.A. No. 343/2022 Shani Pratap Singh V/S State of Uttar Pradesh had directed following-

Hon'ble NGT, New Delhi in O.A. No. 343/2022 Shani Pratap Singh V/S State of Uttar Pradesh has passed wide order dated 27-09-2022. The main content of the order are as follows:-

“.....4. However, in its report the Joint Committee has not referred and taken into consideration the Uttar Pradesh Brick Kiln (Siting Criteria for Establishment) Rules, 2012, various guidelines/notifications issued by the CPCB&MoEF& CC. The Joint Committee is directed to re-visit the matter and submit its report by taking into consideration the requirement of the above mentioned rules/ guidelines within one month.

5. In view of the averments made in the application, we also consider it appropriate to have response of (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh, (2) UPPCB, (3) District Magistrate, Barabanki and (4) Project Proponent- M/s. Ram Shankar Brick Field (trade name 'Pradhan Brick Field (P.B.F)'), Village and Post Office Tezwapur, Block Trivediganj, Tehsil- Haidergarh, District- Barabanki who stand impleaded as respondents No. 1 to 4. Notice of the application be issued to the respondents requiring them to file their response/ reply within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF... ..”

In compliance to the aforesaid direction of Hon'ble NGT, a joint committee comprising:-

- 1- Sub Divisional Magistrate (SDM), Tehsil-Haidergarh, District-Barabanki.
- 2- Assistant Environmental Engineer (AEE), Regional Office, Uttar Pradesh Pollution Control Board (UPPCB), Lucknow.

The joint Committee has inspected of M/S RamShanker Brick Field (Trade Name Pradhan Brick Field -PBF) Village and Post-Tezwapur, Block-Trivediganj, Tehsil - Haidergarh, District- Barabanki, dated- 18-11-2022, by taking into consideration Uttar Pradesh Brick Kiln (Siting Criteria for Establishment) Rules, 2012, as well as various guidelines/notifications issued by the CPCB&MoEF& CC as per the direction of Hon'ble NGT. The details of finding at the time of inspection are as follows-

Observation found during Joint Inspection on dated 18-11-2022

1. M/S RamShanker Brick Field (Trade Name Pradhan Brick Field -PBF) Village and Post-Tezwapur, Block-Trivediganj, Tehsil - Haidergarh, District-Barabanki. The Latitude and Longitude of above brick field are as follows –
Latitude-26.6751320
Longitude-81.3098550
2. At the time of inspection Brick kiln was not operational due to off season.
3. Brick kiln was established and operational since year 1997.
4. According to Uttar Pradesh Brick Kiln (Siting Criteria for Establishment) Rules, 2012 sub rule no. 4 which is as follows
“The emission standard and pollution control system including height of chimney for Brick Kilns has notified by Ministry of Environment and Forest (MoEF) Government of India vide serial no. 74 of Schedule 1 in notification number GSR543 (E) dated 22 July 2009 shall be applicable in case of Brick kiln issued under the Environment (Protection) Rules, 1986”
So all the parameters are checked as per Environment (Protection) Rules, 1986

The observed parameters are as follows-

| S.No | Parameters | Standard | Observed |
|------|--------------------|--|------------------------|
| 1 | Particulate Matter | 250 mg/Nm ³ | 218 mg/Nm ³ |
| 2 | Stack Height | Minimum stack height (other than vertical shaft brick kiln) – 24 metre | 36 metre |

At the time of inspection, it was found that Gravitational Settling Chamber with stack height of 115 feet is installed as air pollution control system.

5. Brick kiln has submitted the analysis report dated 11.04.2022 of the gaseous emission generating from the stack from approved laboratory M/s Ultra Testing and research laboratory. The observed parameters of the Analysis report are found as PM-218 mg/Nm³, SO₂- 16 mg/Nm³, NO_x- 42 mg/Nm³ and CO- 112 mg/Nm³. All the parameters were found as per emission standards of the Environment (Protection) Rules, 1986 (**Annexure-1**).
6. Port hole and platform have installed on the chimney by the Brick Kiln.

7. The zig-zag technology was not installed in the brick kiln. The representative ensured that the brick kiln would be converted to zig-zag technology within the time frame of dated (22.02.2024).
8. As per Ministry of Environment, Forest and Climate Change Notification dated 22-02-2022 –“The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail” (Annexure-2).
9. Notice has been issued to the brick kiln for compliance of the notification mentioned above.

Action taken-

Notice has been issued to brick kiln on dated 15-12-2022 for the compliance of notification of ministry of environment, forest and climate change New Delhi notification dated 22-02-2022 within time frame.

Photo gallery:

Photographs taken during inspection of M/S Ramshanker Brick Field (Trade Name Pradhan Brick Field -PBF) Village and Post-Tezwapur, Block- Trivediganj, Tehsil - Haidergarh, District- Barabanki on dated 18-11-2022.



Photo 1:

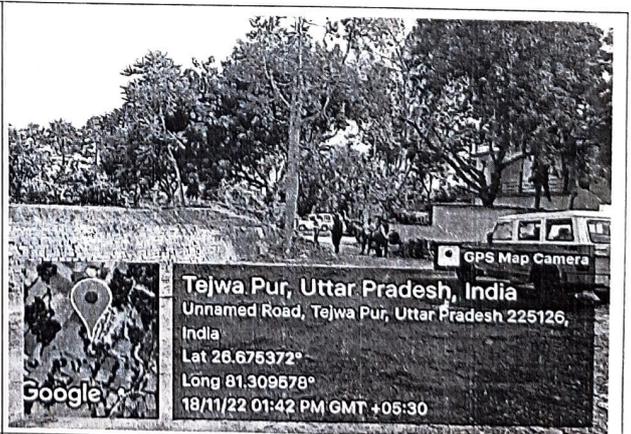


Photo 2 :

(Handwritten signatures)



Photo 3:



Photo 4:

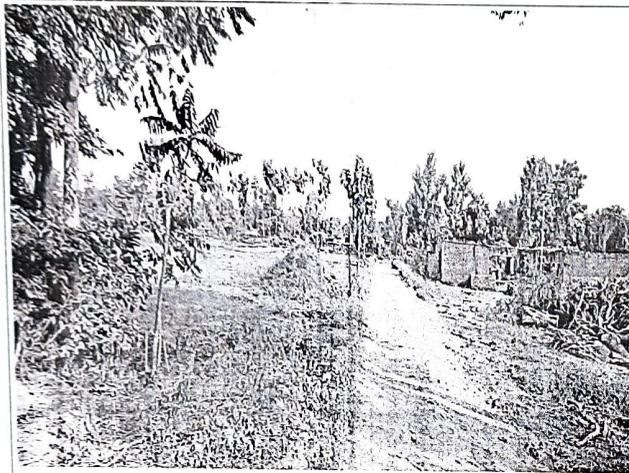


Photo 5:

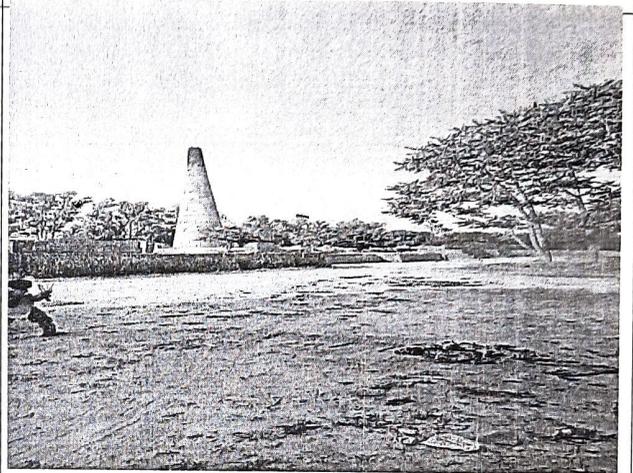


Photo 6:



Photo 7:

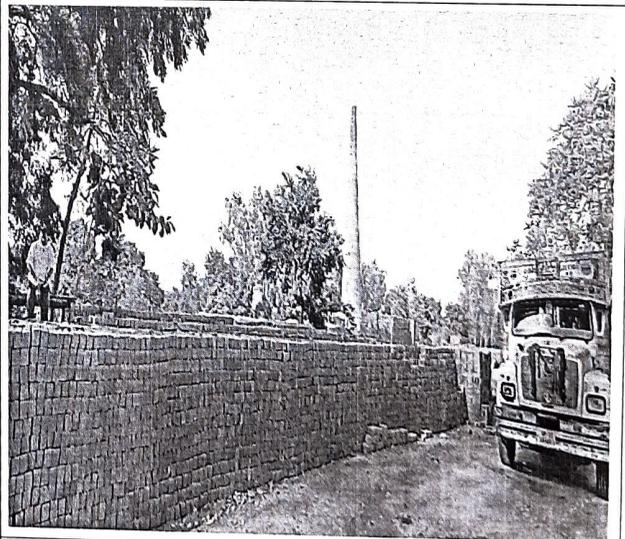


Photo 8:

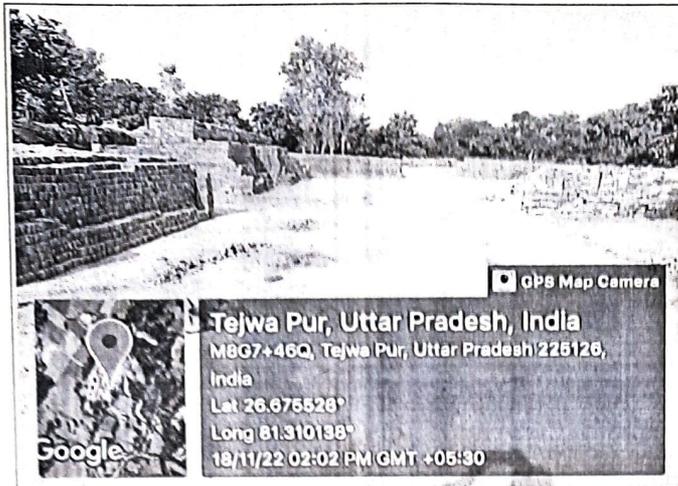


Photo 9:

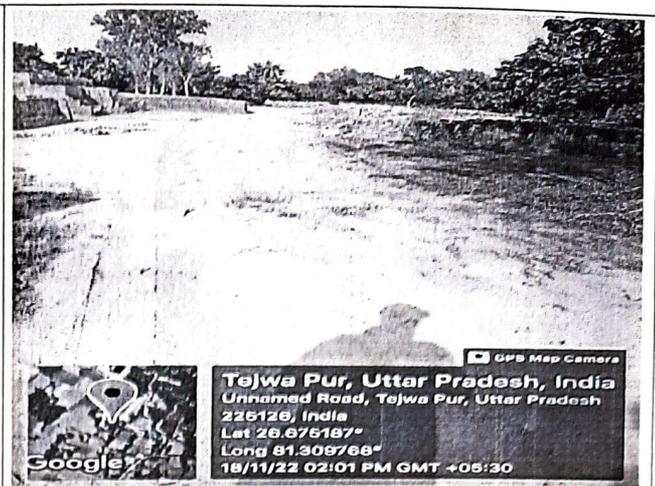


Photo 10:

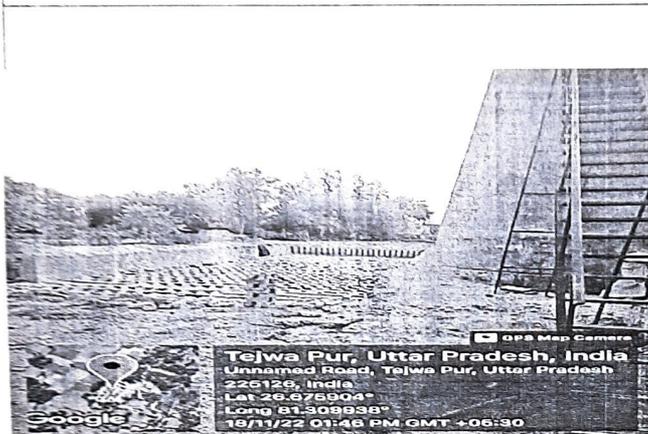


Photo 11:

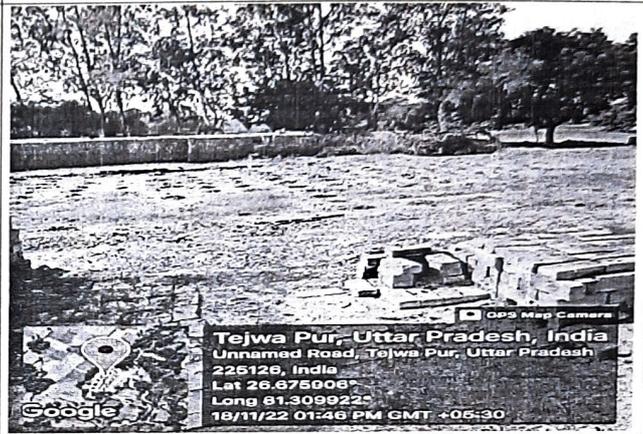
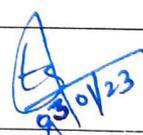


Photo 12:

Inspection team:

| Sr. No. | Name of Inspecting Officers | Designation | Signature |
|---------|-----------------------------|--|---|
| 1 | Sumit Rajesh Mahajan | S.D.M., Tehsil-Haidargarh, District –Barabanki |  |
| 2 | Vinod Kumar | AEE, Regional Office, UPPCB, Lucknow. |  |

Annexure-1



ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2008 Certified & NABL Accredited Laboratory)

Certificate No.: TC-8198

Laboratory: C-43, Sector-88, Phase-II, Noida, UP
Ph. No.: 0120-6540578, +91-9971912476, 9950952231

Website: <http://www.ultralabnoida.com>. E-Mail: ultrarosearchlab@gmail.com



TEST REPORTS

Stack Emission Analysis

Issue Date: 17/04/2022

Issued To

M/S RAM SHANKAR BRICK FIELD
GATA NO. 437, 446, 464
VILLAGE & POST-TEJWAPUR,
TEHSIL-HAIDERGARH,
DISTRICT-BARABANKI.

| | |
|---|------------------------------|
| Sample Drawn On | 11/04/2022 |
| Time of Sampling | 30 Minutes |
| Analysis Duration | 12/04/2022 To 15/04/2022 |
| Ambient Temperature (°C) | 38.4 |
| Stack Temperature (°C) | 192.0 |
| Source of Emission | Stack Attached to Brick Klin |
| Capacity | - |
| Diameter of Stack (m) | 3.0 |
| Height of Stack from ground level (m) | 31.0 |
| Type of Stack | BRICKS |
| Type of Fuel Used | WOOD, COAL & Bio Briquettes |
| Fuel Consumption | - |
| Average Velocity of Flue Emission (m/sec) | 18.8 |
| Control Measures | APCS |
| Remarks (if any) | - |

RESULTS

| S.No. | Parameter | Test Method | Result | Unit | Limit as per EPA Act: 1986 |
|-------|---------------------------------------|----------------------------------|--------|--------------------|----------------------------|
| 1 | Particulate Matter (PM) | IS:11255 (Part-1) | 218.0 | mg/Nm ³ | 250 |
| 2 | Sulphur Dioxide as (SO _x) | IS:11255 (Part-2) | 16.0 | mg/Nm ³ | - |
| 3 | Oxides of Nitrogen (NO _x) | IS:11255 (Part-7) | 42.0 | mg/Nm ³ | - |
| 4 | Carbon mono-oxide (CO) | USPEA Method No.- 10/IS 13270 | 112.0 | mg/Nm ³ | - |

End of Report

Note:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed-off after two weeks from the date of issue of test report, unless until specified by the customer.

Checked By

For ULTRA TESTING & RESEARCH LABORATORY

(Author)



Assuring you of best our services at all times


 सत्यमेव जयते
भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-22022022-233662
CG-DL-E-22022022-233662

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 140]
No. 140]

नई दिल्ली, मंगलवार, फरवरी 22, 2022/फाल्गुन 3, 1943
NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

सा.का.नि. 143(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए निम्नलिखित नियम बनाती है, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :
 - (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।
 - (2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।
2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-1 में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्:-

| | | | |
|-----|----------|---|--|
| 74" | ईट भट्टे | चिमनी से उत्सर्जन में विविकृत पदार्थ | 250 मिलीग्राम/एनएम3 |
| | | चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट) | 14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर) |
| | | - भट्टा क्षमता 30,000 ईट प्रतिदिन से कम | 16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर) |
| | | - भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक | |

| | | |
|---|---|---------|
| | चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल शाफ्ट के अलावा) | |
| - | भट्टा क्षमता 30,000 ईट प्रतिदिन से कम | 24 मीटर |
| - | भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक | 27 मीटर |

टिप्पणियां :

- सभी नए ईट भट्टों को केवल ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट के साथ होने की या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।
- विद्यमान ईट भट्टे जो ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्राप्ति शहरों के 10 किमी के दायरे में स्थित भट्टों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।
- सभी ईट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइपड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/खतरनाक अपशिष्टों के उपयोग की अनुमति ईट भट्टों को नहीं दी जाएगी।
- उत्सर्जन की निगरानी के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।
- विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% CO₂ पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:
पीएम (सामान्य) = (पीएम(मापित) X 4%) / (चिमनी में मापित CO₂ का %, मापित CO₂ के मामले में \geq 4% कोई प्रसामान्यीकरण नहीं। चिमनी की ऊंचाई (मीटर में) भी $H = 14 Q^{0.3}$ सूत्र (जहां Q kg/hr में SO₂ उत्सर्जन दर है) द्वारा परिकलित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।
- ईट भट्टों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।
- किसी क्षेत्र में भट्टों की अधिक संख्या से बचने के लिए मौजूदा ईट भट्टों से कम से कम एक किलोमीटर की दूरी पर ईट भट्टों को स्थापित किया जाना चाहिए।
- ईट भट्टों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।
- ईट भट्टों से निकलने वाली राख को ईट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।
- ईट भट्टे में ईट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संबंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।
- ईट भट्टा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़कें हैं।
- कच्चे माल/ईटों के परिवहन के दौरान वाहनों को ढका जाएगा।"

[फा. सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्टूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

| | | | |
|-----|-------------|--|--|
| "74 | Brick Kilns | Particulate matter in stack emission | 250 mg/Nm ³ |
| | | Minimum stack height (Vertical Shaft Brick Kilns) | |
| | | - Kiln capacity less than 30,000 bricks per day | 14 m (at least 7.5m from loading platform) |
| | | - Kiln capacity equal or more than 30,000 bricks per day | 16 m (at least 8.5m from loading platform) |
| | | Minimum stack height (Other than Vertical Shaft Brick Kilns) | |
| | | - Kiln capacity less than 30,000 bricks per day | 24 m |
| | | - Kiln capacity equal or more than 30,000 bricks per day | 27 m |

Notes :

- All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
- The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
- All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
- Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
- Particulate Matter (PM) results shall be normalized at 4% CO₂ as below:

$$PM \text{ (normalized)} = (PM \text{ (measured)} \times 4\%) / (\% \text{ of } CO_2 \text{ measured in stack}), \text{ no normalization in case } CO_2 \text{ measured } \geq 4\%.$$
 Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO₂ emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.
7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.
8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
12. Vehicles shall be covered during transportation of raw material/bricks”.

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.



सन्दर्भ सं०

Ref. No.

1971/सहमति-484B/2022

दिनांक 15/12/22

Dated :

सेवा में,

पंजीकृत डाक

मैसर्स राम शंकर ब्रिक फील्ड (मार्का-प्रधान ब्रिक फील्ड),
ग्राम व पोस्ट-तेजवापुर, तहसील-हैदरगढ़,
जिला-बाराबंकी।

विषय:-पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 22-12-2022 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 22 फरवरी, 2022 (छायाप्रति संलग्न) का अनुपालन किया जाना है।

अतः आपको निर्देशित किया जाता है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 22 फरवरी, 2022 में विद्यमान ईट भट्टे हेतु दिये बिन्दुओं का अनुपालन करना सुनिश्चित करें, अन्यथा ईट भट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम-1981 के प्राविधानों के अन्तर्गत की गयी कार्यवाही का सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

संलग्नक:-यथोपरि।

भवदीय,


15/12/22
(डा० उर्मेश चन्द्र शुक्ला)
क्षेत्रीय अधिकारी

प्रतिलिपि:-

- 1-जिलाधिकारी महोदय, बाराबंकी को सादर सूचनार्थ प्रेषित।
- 2-मुख्य पर्यावरण अधिकारी (वृत्त-5), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 3-उपजिलाधिकारी, तहसील-हैदरगढ़, बाराबंकी।


क्षेत्रीय अधिकारी

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